



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION
Srinagar, the 19th June, 2019

SRO:- 418 Whereas, on 14-07-2014 Police Station M.R Gunj, received a telephonic call from SHO Police Station M R Gunj to the effect that during patrolling they intercepted an unruly mob which were headed by Shakeel Ahmad Bhat @ Adja S/O Ghulam Qadir Bhat R/O Malikangan Fatehkadel and Sajad Ahmad Bhat S/O Ghulam Qadir Bhat R/O Malikangan Fateh Kadel who raised antinational slogans and provoked the Shopkeepers to close their shops;and

2. Whereas, a case FIR No.65/2014 U/S 13 ULAP Act was registered in Police Station M.R Gunj and investigation taken up;and

3. Whereas, during the course of investigation site plan was prepared and statements of witnesses acquainted with the facts and circumstances were recorded under relevant sections of law (161,164-A CrPC) and placed on record. Investigation conducted has prima facie disclosed the commission of crime punishable u/s 13 ULAP Act against 01, Shakeel Ahmad Bhat @ Adja, 02. Sajad Ahmad Bhat S's/o Gh Qadir Bhat R/O Malikangan Fatehkadel Srinagar and accordingly the investigation of the case was closed and a challan was prepared; and

4. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused persons; and

5. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material

and evidence available against the accused persons for their prosecution under the aforesaid provision of law.

6. Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused persons namely Shakeel Ahmad Bhat @ Adja and Sajad Ahmad Bhat S's/o Gh. Qadir Bhat R/o Malikangan Fatehkadel Srinagar for commission of offences punishable U/S 13 of Unlawful Activities (Prevention) Act, 1967 arising out of FIR No. 65/2014 of Police Station M.R Gunj, Srinagar.

By Order of the Government of Jammu and Kashmir.

Sd/-

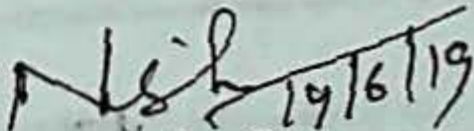
Principal Secretary to the Government
Home Department

Dated: 19.06.2019

No. Home/Pros/103/2018

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No.Legal/Sanction-65/S/2018/71423-24 dated 25/10/2018. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


Under Secretary to the Government
Home Department